

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 114**  
**IB-178/ND/2021**

**IN THE MATTER OF:**

Arun Kumar Mittal	...	Applicant/Petitioner
Vs		
SPM PVC Industries Pvt. Ltd.	...	Respondent

**Order under Section 9 of IBC.**

**Order delivered on 30.03.2021**

**Coram:**

**SHRI P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Riddhe Suri, Adv.  
For the Respondent :

**ORDER**

Heard the submissions made by the Counsel for the Operational Creditor. The Counsel for the Operational Creditor has submitted that service under Section 8 notice is already filed in the paper book and served notice on the Corporate Debtor. The Court Officer may also E-serve, the notice in the matter on the Corporate Debtor for filing reply in the matter. Post the matter after three weeks. List on 03.05.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**

